

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 82/89

DATED THE TUESDAY THE FOURTEENTH DAY OF FEBRUARY
NINETEEN HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

&

HON'BLE SHRI N. V. KRISHNAN, ADMINISTRATIVE MEMBER

Mrs. Thankamani Madhavan

.. Applicant

Vs.

1. The Controller of General of Defence
Accounts, R. K. Puram, New Delhi

2. The Joint Controller of Defence
Accounts (Fund), Meerut and

3. The Controller of Defence Accounts
(Navy), Fund Cell, Bombay

.. Respondents

Shri V. Rajendran

Counsel for
the applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for
respondents

ORDER

Hon'ble Shri G. Sreedharan Nair

Heard counsel for the applicant. The application
is admitted.

2. Since copies of the application and the documents
have been served on the Senior Central Government Standing
Counsel and as the matter involved in the application
can be straightaway resolved, we propose to dispose of
the original application itself.

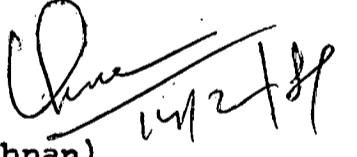
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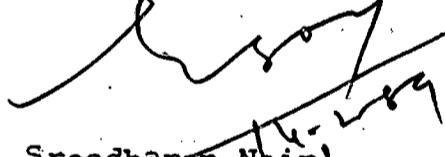
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3. The applicant, a Lower Division Clerk attached to the Naval Armament Depot, Alwaye, complaints that there are some discrepancies in her General Provident Fund Account and that her request for settling the discrepancies has not been considered despite the representations made by her to the second respondent on 9.7.1987 and to the first respondent on 16.1.1988. According to the applicant, she is eagerly waiting for a settlement so that she can draw an advance from the account for the purpose of building a house.

4. In the circumstances of the case, we hereby direct the respondents 1 & 2 to consider the aforesaid representations submitted by the applicant and dispose them of as expeditiously as possible, at any rate, not later than two months from the date of receipt of a copy of this order.

5. The original application is disposed of as above.


(N. V. Krishnan)
Administrative Member
14.2.1989


(G. Sreedharan Nair)
Judicial Member
14.2.89

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